

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3917
ANSWERED ON:06.08.2014
STRIKE OF WORKERS
Charitra Shri Ram

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the contract workers of Tarapur and Bhabha Atomic Power Station have been on an indefinite strike demanding increased pay scales and permanent jobs as reported in the media;
- (b) if so, the details thereof along with the reaction of the Government;
- (c) whether the Government has taken any decision on the demands of the said workers; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH):

(a)&(b) Nuclear Power Corporation of India Limited (NPCIL) has outsourced some of the non-core jobs which are executed by contractors at its stations. The contract workers engaged by the contractors at Tarapur Maharashtra Site (TMS) remained on strike for about a month during 24.02.2014 to 26.03.2014. Similarly, some workers engaged by contractors of Bhabha Atomic Research Centre (BARC), Tarapur were on strike during the period 24.02.2014 to 24.03.2014.

Their demands include minimum pay of ` 30,000 per month; absorption of contract labours in permanent posts; to incorporate a clause in the tender notifications that the successful contractor should continue to engage the existing workers; no reduction to be made in number of contract workers, reinstating of workers previously engaged; payment of salary by the NPCIL for the duration a contract worker is not hired by any contractor; and same pay for same work for each contract worker till the regularisation of their services in the Tarapur Maharashtra Site (TMS)/BARC, Tarapur.

The contract workers are being paid higher than the minimum wages prescribed by the Local State, i.e Government of Maharashtra in compliance with all statutory obligations related to contract labour. These include payment of bonus, provident fund etc. Hence, their demands are not found reasonable.

(c)&(d) The contract workers have filed an industrial dispute case before the Assistant Labour Commissioner, Mumbai and the conciliation proceedings are underway.